

activities are covered strictly on the basis of news value. In political reporting, it is ensured that there is no bias in favour of any party. Accuracy and impartiality is maintained.

**Telecast of Doordarshan news and other Doordarshan Channels**

2329. PROF. ALKA BALRAM KSHATRIYA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government is aware that most of the cable operators in the capital are not showing Doordarshan news/other Doordarshan channels on their cable and openly violating the norms and guidelines of the Central Government;

(b) if so, the details thereof; and

(c) whether M/s. Ranga Cable Network at R.K. Ashram Marg, New Delhi is deliberately not showing Doordarshan news etc., to its customers and if so, the penal action Government proposes to take against this particular cable operator who is violating the mandatory norms of Government?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (c) Neither the Ministry nor the Telecom Regulatory Authority of India (TRAI) has received any specific complaint alleging that most cable operators in the capital are not showing DD News and other DD channels in their cable service. TRAI has also informed that no reference/complaint against M/s. Ranga Cable Network, R. K. Ashram Marg, New Delhi has been received. Therefore, no cause for action arises against M/s. Ranga Cable Network, R. K. Ashram Marg, New Delhi.

The Government has been receiving complaints from time to time about non- carriage of notified DD channels including DD News from various parts of the country including Delhi. The Government has been issuing advisories/ instructions to State Governments seeking enforcement of provisions of Cable TV Act especially Section 8 of the Act and the authorized officers (DM, SDM, Commissioner of Police) are responsible for enforcement of provisions of the Act and they are empowered under the Act to seize & confiscate the equipment of erring cable operators and also make complaint before the competent court. Therefore complaints received from cable subscribers for non transmission of DD channels are forwarded to concerned authorized officers for taking action against the cable operators as per the provisions of the Act.